

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3129

ANSWERED ON:11.12.2014

CONSTRUCTION WORK OF POWER PROJECTS ALLOCATED TO PRIVATE COMPANIES

Patil Shri Kapil Moreshwar

**Will the Minister of POWER be pleased to state:**

- (a) the details of power projects allocated to private companies in the country including Maharashtra during the Twelfth Five Year Plan, State-wise;
- (b) whether the construction work of the said power projects is going on as per schedule;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the time by which these projects are likely to be completed?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY ( SHRI PIYUSH GOYAL )

(a) to (e) : As per Electricity Act, 2003, any generating company may establish, operate and maintain a generating station without obtaining a licence under this Act if it complies with the technical standards relating to connectivity with the grid. However, the details of power projects developed by private companies in the country including Maharashtra during the Twelfth Five Year Plan, State-wise, the reasons of delay, commissioning schedule are annexed.